



F.No.3(2)/2025-D(AFTC)
Government of India
Ministry of Defence
Department of Defence

Room No.308-A, B-Wing, Sena Bhawan, New Delhi-110011

Date: 03.06.2025

#### Vacancy Circular

# <u>Subject:- Selection for the posts of Judicial Members in the Armed Forces</u> Tribunal

- 1) **Tribunal**: The Armed Forces Tribunal is an Appellate Authority established under the AFT Act 2007 to hear various appeals under the AFT Act. The Armed Forces Tribunal (AFT) was constituted under the Armed Forces Tribunal Act, 2007 for adjudication or trial of disputes and complaints with respect to commission, appointments, enrolments, and conditions of service in respect of defence persons subject to Army Act, 1950; the Navy Act, 1957 and the Air Force Act 1950 and also provides for appeals arising out of orders, findings or sentences of courts-martial held under the said Acts and for matters connected therewith or incidental thereto. The Principal Bench of AFT is situated at New Delhi and Regional Benches are situated at Chandigarh, Lucknow, Jaipur, Kolkata, Guwahati, Mumbai, Kochi, Chennai, Srinagar (presently functioning at Jammu) & Jabalpur. A Member upon selection, may be posted at any of these places.
- 2) Vacancy: Applications are being invited for a total of '08' vacancies for the post of Judicial Members at Benches in Chandigarh (01), Lucknow (01), Kolkata (01), Guwahati (01), Kochi (01), Srinagar (functioning at Jammu) (01), Jabalpur (01) & Chennai (01). However, it is stated that a Member upon selection, may be posted at any of these places by giving their choices in order of priority or any of the AFT Benches irrespective of the preference given at S.No.17 at Annexure-I (Proforma).
- 3) **Qualifications:** The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal (Conditions of Service) Rules, 2021 and the Tribunal Reforms Act, 2021.
  - (a) As per sub rule 14 of Rule 3 of the Tribunal (Conditions of Service) Rules,2021: A person shall not be qualified for appointment as Judicial Member unless he is:
    - i) is, or has been, a Judge of a High Court; or 🥌
    - ii) has, for ten years, been an advocate with substantial experience in litigation, in service matters in Central Administrative Tribunal, Armed Forces Tribunal, High Court or Supreme Court.
  - **(b)** As per Section-5 of Tribunal Reforms Act, 2021, the Member of a Tribunal shall hold office for a term of four years or till he attains the age of sixty-seven years, whichever is earlier.
  - (c) As per Section-3 (1) of Tribunal Reforms Act, 2021, a person who has not completed the age of fifty years shall not be eligible for appointment as Member.
  - (d) As per Rules 10 & 11 of the Tribunal (Conditions of Service) Rules,2021, "The Member shall be paid a salary of rupees two lakh twenty-five thousand per month plus other allowances as admissible."

[Note: Candidates may refer the Tribunal Reforms Act, 2021 and Tribunal (Conditions of Service) Rules, 2021 for other terms & conditions]

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M.J.S. (Eatt.) Section

- 4) **Procedure for selection:** The Search-cum-Selection-Committee constituted for recommending the names for appointment to the said posts shall scrutinize the applications received in response to the circular, against the qualifications and may short-list the number of eligible candidates for personal interaction as it may deem fit. The committee shall make its recommendations based on the overall assessment of eligible candidates including assessment through the personal interaction after taking into account the suitability, record of past performance, integrity as well as adjudicatory experience keeping in view the requirements of the Tribunal and shall recommend a panel of two names for every post for which selection is being done in accordance with the provisions of the Act.
- 5) <u>Selection for re-appointment:</u> The Member of Armed Forces Tribunal shall be eligible for re-appointment in the same manner as that for original appointment, preferably, along with all the persons short-listed in response to the vacancy circular or otherwise under the Tribunal Reforms Act, 2021. While making its assessment for suitability to a post, the Committee shall give additional weightage to the persons seeking re-appointment for their experience in the Tribunal and while doing so, shall take into account, the performance of the person while working as a Member in the Tribunal.
- 6) **Application Procedure**: Applications of eligible and willing officers are requested through proper channel (wherever applicable) and are accompanied with -
  - (i) Bio-data in the proforma at Annexure-I
  - (ii) Certificate to be furnished by the employer/head of office/ forwarding authority as in Annexure-II (wherever applicable).
  - (iii) Clear photocopies of up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group-A officer (wherever applicable).
  - (iv) Cadre clearance (wherever applicable).
  - (v) Integrity Certificate/clearance from vigilance and disciplinary angle as in Annexure-III (wherever applicable).
  - (vi) Statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years (wherever applicable).

Above documents should reach this office latest by 02.09.2025 to the following address:

Under Secretary (AFT Cell),

Room No.308-A, B-Wing, Sena Bhawan,

Ministry of Defence, New Delhi-110011

- 7) No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
- 8) Advertisement and prescribed application form can be downloaded from Ministry of Defence and Armed Forces Tribunal's websites viz. "<a href="www.mod.gov.in">www.mod.gov.in</a>" and "www.aftdelhi.nic.in".
- 9. Any applications received after due date and/or without necessary Annexure(s) and/ or not as per new prescribed Proforma as mentioned above will not be entertained. This Department will not be responsible for the postal delays/ loss of application, for reasons whatsoever. It is therefore, in the interest of the applicants to ensure that their applications reach well within the closing date and time as stipulated.

- 10. The last date of receipt of the applications will be the crucial date for ascertaining the eligibility of the applicants.
- 11. Wide publicity may be given in all organizations and their field formations facilitating early and optimum number of applications.

(Sandhya Sreedhar) Under Secretary to the Government of India 23792530

To

- Secretary General, Supreme Court
- Registrar General State High Courts (as per list attached)
- Secretary, M/o Law & Justice
- Secretary, Department of Personnel & Training
- Principal Registrar, AFT(PB)
- Registrar, CAT (Principal Bench)
- Director, IT/MoD (with a request to upload this circular on MoD's website)

RAJASTHAN HIGH COURT, JODHPUR

No./RSJ/Estt.A(ii)/05/2008/3892

Date: 04 7 2025

Copy forwarded to following for information and necessary action:-

- 1. Hon'ble sitting Judges of RHC, Jodhpur through their P.S.
- 2. Registrar (Admn.), RHCB, Jaipur with the request to circulate it amongst all the Hon'ble Judges sitting at RHCB, Jaipur through their P.S.
- 3. Hon'ble Judges who have retired in June, 2023 and thereafter.
- 4. Computer Cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-mail to retired Hon'ble Judges.

केलेन्द्रमान्त्र न-2025 Registrar (Admn.)

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## PROFORMA

			Space for photograph duly signed by candidate
Name	:		
Date of Birth			
Category(SC/ST/OBC	/UR) :		
Designation/Profession	1 :		
Contact Details	:		
	Resid	dential	Official
	Present	Permanent	
Address:		Permanent	
Address:  Mobile/Phone No.  Email:		Permanent	

7. Educational qualification (in reverse chronological order):

(in case of Defence Personnel/ etc)

(iii) Service No.:

al. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

8A. For the	experience as en	iployee, En	nployment record in	chronolog	ical orde	er starting with pres	
Employment, Sl.No.	Name & address of employer		Designation, Pay or Scale of pay (Pay			Nature of work/	
	(Govt./PSU/Mi	nistry/	in Pay Matrix)*	Service			
	Department/any	Department/any other		From	То		
,							
			qualification) or above		g with pr	esent Engagement, lis	
SI. No.	Details of Profession	Period o	f Service	Nature of	work dor	ne*	
verse:	The last post-of-the state of the same	Period o	f Service	Nature of	work dor	ne*	

8. Work Experience:

<sup>\*</sup>Such as Administration/ Service matters/ Judicial or Qusai-Judicial/ Criminal/ Civil/ Taxation/ Company Affairs/ Environmental matters/ Finance/ Accountancy/ Economics/ Business/ Commerce/ Management/ Sublic Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9. Date from which drawing the pay scale in the grade of Additional Secretary/ District Judge/ Additional District Judge/ Major General to the Government of India or any equivalent rank (wherever applicable).

10. Write up on adjudicating experience of the applicant (200 words)[Wherever applicable]

11(a) Experience along with brief write up in handling:
Cases before relevant Courts/ Tribunals

Details of Such cases
(Reported Cases/Unreported Cases)

[if applicable]

200

12. Proof of Experience, including Enrolment/
Registration No. As an Advocate/ CA etc. [For candidates other than Govt. or Judicial officers]
(wherever applicable)

13. Annual Income along with copy of latest ITR [For Candidates other than Govt. or Judicial Officers]

14. Write up on 05 major achievement(200 words each)

15. Awards/ honours/ Publications, if any

16. Affiliation with the professional bodies/ Institutions/societies/or any other body including political party.

17. Additional information, if any, which You would like to mention in support of the application for the post along with preference of place of posting may be indicated

S.No. No. of Vacancies of Name of Choice in order Bench Judicial Members of Preference in AFT (S.No.1 to 8) Chandigarh 1 1. Lucknow 1 2. Kolkata 1 3. 1 Guwahati 4. 1 Kochi 5. Srinagar 1 6. (functioning at Jammu) Jabalpur 1 7. 1 Chennai

### DECLARATION

- I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/ distorted. If at anytime I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
- 2. I shall not withdraw my candidature after the meeting of the Selection Committee.
- 3. I shall not decline the appointment, if selected for appointment by the ACC.
- 4. I shall join within 30 days from the date of issue of order of appointment.
- I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/ Statutory Body/ Regulatory Body.

Place:	
Date:	

Signature of the candidate

# CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/ HEAD OF OFFICE/ FORWARDING AUTHORITY

1.	correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2.	It is also certified that there is no vigilance/disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3.	His/her integrity is certified.
4.	No major or minor penalty was imposed on Shri/Smt/Kumduring the last10 years period.
5.	The up-to-date attested Photostat copies of ACR/APAR of last years (each Photostat copy of ACR/APAR should be attested) in respect to Shri/Smt/Kumin enclosed herewith.
	Seal & Signature of the cadre controlling Authority

#### PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT

(To be furnished and signed by the CVO or HOD)

<u>1.</u>	Name	e of the Officer (in	full)	ş.					
<u>2.</u>	Fathers name			:	1				
<u>3.</u>	Date	of Birth		<b>:</b>	£				
<u>4.</u>	Date	of Retirement		i a					
<ul><li><u>5.</u></li><li><u>6.</u></li><li><u>7.</u></li></ul>	6. Service to which the officer belongs : including batch/year/cadre etc. ,  Wherever applicable								
S.N		Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUsetc.)	From	То			

8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given)

 Whether any allegation of misconduct involving vigilance angle was examined against the officer during the last 10 yearsand if so with what result (\*)

10. Whether any punishment was awarded to the officer during the last10 years and if so, the date of imposition and details of penalty(\*)

- 11. Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission)
- 12. Is any action contemplated against the Officer as on date (if so, details to be furnished (\*)
- (\*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)